

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 6th day of November 2000.

Original Application no. 1382 of 1997.

HON'BLE MR. S.K.I. NAQVI, JUDICIAL MEMBER

Jagdish Prasad Yadav,
S/o late Shri Kashi Ram,
R/o Village Sabaya, Post Kasia,
Distt. Kushinagar.

... Applicant

C/A Shri V. Tiwari

Versus

1. Union of India through its Secretary,
Army Head Quarter, D.H.Q., New Delhi.

2. Commanding Officer Station Health Organisation,
(Army), Kunraghan, Gorakhpur.

3. Personnel For General Officer,
Commanding Head Quarter, M.P.B. and O
Jabalpur.

... Respondents

C/Rs. Shri P. Mathur

See

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O R D E R (Oral)

Hon'ble Mr. S.K.I Naqvi, Member-J.

Shri Kashi Ram, while in service of respondents as Mate died on 03.08.89 and the applicant moved for compassionate appointment under dying in harness rules. When his prayer ~~remain~~^{ed} un noticed, he repeatedly made representations which too could not awaken the respondents. The latest representation is dated 06.08.97, copy of which has been annexed as annexure 7 to the OA. When the applicant lost hope from the side of respondents, he has knocked at Tribunal through this OA under section 19 of the A.T. Act, 1985.

2. The respondents have contested the case.
3. Heard learned counsel for the rival contesting parties and perused the record.
4. In case the applicant moves a fresh representation within 4 weeks from the date of this order alongwith copies of representations ^{filed} earlier, the respondents are directed to decide the same within 4 months, thereafter, and to pass reasoned, speaking and detailed order.
5. The OA is decided with the above direction.
No order as to costs.

Se nvar
Member-J

/pc/